

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No.15/96

Monday, this the 22nd of September, 1997.

CORAM

HON'BLE MR P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR A.M. SIVADAS, JUDICIAL MEMBER

1. K. Indira, W/o K.N. Raveendranath,
Section Supervisor(Operative),
Office of the General Manager, Telecom,
Johnson Building,
Cochin -11.
2. V.R. Rugmini, W/o K. Harischandran,
Section Supervisor (Operative),
Office of the Sub Divisional Engineer(External)West,
Palarivattom, Cochin-17.

..Applicants

By Advocate Mr M.R. Rajendran Nair.

Vs

1. The General Manager, Telecommunications,
Ernakulam.
2. The Accounts Officer (Establishment),
Office of the General Manager,
Telecommunication, Ernakulam.
3. The Chief General Manager, Telecommunications,
Kerala Circle, Trivandrum.
4. Union of India represented by the
Secretary to Government, Ministry of
Communications, New Delhi.

..Respondents

By Advocate Mr MHJ David J,ACGSC (Not present).

The application having been heard on 22nd Sept. 1997,
the Tribunal on the same day delivered the following:

O R D E R

P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicants who are Section Supervisors (Operative)
in the Office of the General Manager, Telecom, Cochin,
seek stepping up of their pay with reference to that of
their junior Smt. Chinnamma with effect from 1.2.1986.

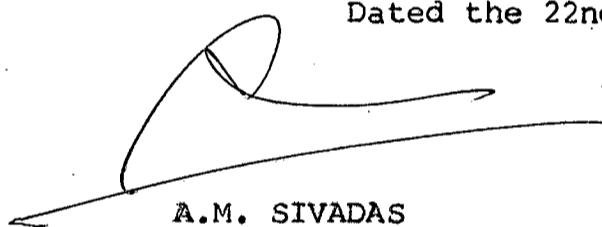
2. When the application was taken up for hearing,
learned counsel for the applicants submitted that the
applicants would submit a representation to the third

respondent for the reliefs sought for herein. He also submitted that the applicants are entitled to the reliefs sought for in terms of proviso 2 to Rule 8 of the Central Civil Services (Revised Pay) Rules, 1986.

3. In view of the submission made by the learned counsel for the applicants, the applicants may submit a representation to the third respondent in respect of the reliefs sought for herein within one month. If such a representation is received by the third respondent, he shall consider the same and pass appropriate orders within three months of the date of receipt of the representation.

4. The application is disposed of as aforesaid.
No costs.

Dated the 22nd of September, 1997.



A.M. SIVADAS
JUDICIAL MEMBER


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

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